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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1835 OF 2003

New Delhi, this the 25th day of September, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Mr. Mohd. Ibrahim
S/o Shri Haji Abdul Hamid
Retired Ex. Sorting Assistant Ga 9/House No.RZ-344,
Tughlakabad Extension, New Delhi-110019.
.....Applicant
(By Advocate : Shri S.C. Luthra)

Versus

1. The Union of India through the Secretary Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi-110001.
2. The Director of Accounts (Postal), D.A.(P) Shyam Nath Marg, Delhi-110054.
3. Shri Pradeep Kumar, Senior Superintendent of Post Offices, New Delhi South Division, Golf Links, New Delhi-110003.
4. Shri Sukhananda Jain Postmaster Head Post Office Lodhi Road, New Delhi.
.....Respondents
(By Advocate : Shri R.P. Aggarwal)

ORDER (ORAL)

This Original Application has been filed seeking a direction to the respondents to release the pension of the applicant along with penal interest and exemplary cost.

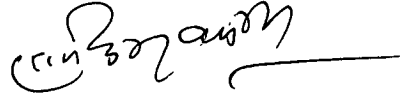
2. Respondents in their counter reply have stated that Senior Superintendent of Police, Jalandhar had reported to take regular action in the matter and for attachment of amount. The Judicial Magistrate Ist Class, Jalandhar has passed order on 11.8.2003 for attachment of the property of the applicant, who was earlier declared pro-offender.

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3. In view of the attachment of the pension and other property of the applicant, the relief claimed by him cannot be allowed. The present application has become infructuous. Therefore, this OA is dismissed being infructuous.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

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